

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **25.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : IBA/25/2020
Name of Petitioner : Madras Steel and Tubes
&
Name of Respondent : Vs
Arempe Compressors Ltd
Section : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: None for the parties.

Despite notice to the parties / their Counsels, neither the parties nor the Counsels are present.

As reflected from the order dated 12.02.2020, the Petitioner was directed to amend the cause title reflecting the sole proprietor as Petitioner as well as in a prescribed form. Thereafter there was no progress in the matter.

It appears that the Petitioner is not interested in the prosecution of the petition.
IBA/25/2020 is **dismissed in default and for non-prosecution.**

File be consigned to record room.

-sd-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)